

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting due for 02.06.2011 but actually held on 09.06.2011**

The Meeting No. 9/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.06.2011 but actually held on 09.06.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

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At the outset the Minutes of NC Meeting No.07/AM12 dated 19.05.2011 and Meeting No.8/AM12 dated 26.05.2011 were ratified. Thereafter agenda for Meeting No. 9/AM12 dated 02.06.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 9/84-ALC3/2011 **MEETING DATE** : 02.06.2011

<b>Case No.:5/1/84-ALC3/2011</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	<b>Status: Approved</b>
HQ File :01/84/050/00390/AM11/	RLA File :05/23/040/00334/AM11/	Lic.No/Date:0510286681 23.03.2011	

Decision: The Committee considered the case as per agenda and after deliberations decided to fix the adhoc norms against the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/12/2011-12/Hosy. dated 09.06.2011 as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Ladies top made of 55% rayon 45% cotton dyed	1450 Pcs	55% rayon 45% cotton dyed	117 grams/Pc (total 170 kgs)

1		woven fabric, GSM-52+/-10% (Style No. 828885)		woven fabric, GSM-52+/-10%	for 1450 Pcs)
	2	Ladies top made of 55% rayon 45% cotton bleached woven fabric, GSM-52+/-10% (Style No. 828885)	2680 Pcs	55% rayon 45% cotton bleached woven fabric, GSM-52+/-10%	117 grams/Pc (total 314 kgs for 2680 Pcs)
	3	Ladies top made of 55% rayon 45% cotton printed woven fabric, GSM-52+/-10% (Style No. 828886)	2200 Pcs	55% rayon 45% cotton printed woven fabric, GSM-52+/-10%	129 grams/Pc (total 284 kgs for 2200 Pcs)
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.					

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Case No.:4/5/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved	
HQ File :01/84/050/00018/AM12/	RLA File :05/23/040/00018/AM12/	Lic.No/Date:0510288353 20.04.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies dress made of 70% cotton 30% silk printed	5150 Pcs	70% cotton 30% silk printed woven	12669 Sq mtrs.

woven fabric, GSM-41+/-  
10% (Style No. 846373)

fabric, GSM-41+/-  
10%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:7/5/84-ALC3/2011	Party Name:ADIGEAR INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Rejected
	HQ File :01/84/050/00021/AM12/	RLA File :05/23/040/00023/AM12/	Lic.No/Date:0510288562 21.04.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the description of import item No. 1 and 3 'Greige fabric' is mentioned but on export item No. 1 and 3, same has not been mentioned. Against export item No.2, nowhere it is reflected as to whether taffeta is used or not as mentioned against import item No. 2. Further, firm have neither given manufacturing process nor CAD/CAM, drawing, design, calculation sheet etc in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

	Case No.:9/5/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved				
	HQ File :01/84/050/00023/AM12/	RLA File :05/23/040/00033/AM12/	Lic.No/Date:0510288968 28.04.2011					
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table><tr><th>S.</th><th>Export Item</th><th>Export</th><th>Import item</th><th>Qty. allowed</th></tr></table>				S.	Export Item	Export	Import item
S.	Export Item	Export	Import item	Qty. allowed				

No		Qty.		
1	Ladies shirt (full sleeve) made of 60% cotton 40% silk dyed woven fabric, GSM-45+/-10% (Style No. 93028)	3250 Pcs	60% cotton 40% silk dyed woven fabric, GSM-45+/-10%	8937.5 Sq mtrs.
2	Ladies jacket with pocket made of 60% cotton 40% silk dyed woven fabric, GSM-45+/-10% (Style No. 93913)	1122 Pcs	60% cotton 40% silk dyed woven fabric, GSM-45+/-10%	No CAD/CAM, measurement, calculation sheet etc given. Hence disallowed.
3	Ladies top made of 60% cotton 40% silk dyed woven fabric, GSM-45+/-10% (Style No. 93912)	1500 Pcs	60% cotton 40% silk dyed woven fabric, GSM-45+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/9/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved	
HQ File :01/84/050/00044/AM12/	RLA File :05/23/040/00055/AM12/	Lic.No/Date:0510291083 19.05.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies top made of 100%	9750	100% cotton	12480 Sq

	cotton printed woven fabric, GSM-78+/-10% (Style No. 3Z 1940)	Pcs	printed woven fabric, GSM-78+/-10%	mtrs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.:2/9/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: <b>Deferred</b>
	HQ File :01/84/050/00045/AM12/	RLA File :05/24/040/00052/AM12/	Lic.No/Date:0510291337 23.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.			

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Case No.:3/9/84-ALC3/2011	Party Name:ASHTON INTERNATIONAL PVT.LTD.	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved	
HQ File :01/84/050/00046/AM12/	RLA File :05/23/040/00057/AM12/	Lic.No/Date:0510291370 23.05.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Carded woollen blended yarn containing 80% wool, 20% nylon packed in 37961	130000 Kgs.	Undyed blended fibre containing 80% wool, 20% nylon	141440 Kgs.
			Spinning Oil	1300 Kgs
			Plastic dye centrers (total	37961 Nos.

	Pcs of plastic dye centres	No. of plastic dye centres – 37961)	(net to net)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

8	<b>Case No.:4/9/84-ALC3/2011</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2011 02.06.2011	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00047/AM12/	RLA File :05/24/040/00056/AM12/	Lic.No/Date:0510291460 24.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.			

9	<b>Case No.:5/9/84-ALC3/2011</b>	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:9/84-ALC3/2011 02.06.2011	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00048/AM12/	RLA File :05/24/040/00047/AM12/	Lic.No/Date:0510291466 24.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.			

10	<b>Case No.:6/9/84-ALC3/2011</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2011 02.06.2011	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00049/AM12/	RLA File :05/23/040/00040/AM12/	Lic.No/Date:0510291475 24.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on			

07.07.2011.

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Case No.:7/9/84-ALC3/2011	Party Name:EVINIX INDUSTRIES LIMITED	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Approved	
HQ File :01/84/050/00050/AM12/	RLA File :05/23/040/00067/AM12/	Lic.No/Date:0510291491 24.05.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on net to net basis with accountability clause as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Jackets	147294 Pcs	Zippers in assorted colours and assorted sizes	147294 Nos.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

12	Case No.:8/9/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2011 02.06.2011	Status: Deferred
	HQ File :01/84/050/00051/AM12/	RLA File :05/24/040/00059/AM12/	Lic.No/Date:0510291535 25.05.2011	Defer Date:07.07.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.07.2011.			

## Manual agenda cases



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Case No.38	M/s Welspun India Ltd., New Delhi
NC No.9/AM12	F.No.01/84/162/481/AM11/DES-V
Dated 02.06.2011	DEPB claim under S.No. 68 (89 – Textile Group) on export of rugs falling under Chapt/57 – reg.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and representatives of technical members, who have also attended the DEPB Committee meeting wherein recently this case was considered. It was stated that the SION for Carpet is J-119 or so. Further, it was also observed that applicant firm have sought personal hearing before NC meeting to be held on 16.06.2011. Hence, it was decided to defer the case for re-listing on 16.06.2011.

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